

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**  
IB-724/59/ND/2020

**IN THE MATTER OF:**

M/s. Avani Mining Private Limited

**.....APPLICANT/PETITIONER**

**Vs**

ROC, Delhi & Anr

**.....RESPONDENT**

**SECTION**

**U/s 59 of IBC, 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr. Rakesh kumar, Mr. Ankit Sharma, Mr. Rishabh Arora,  
Mr. Varun Pandit, Mr. Yash dhawan, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Applicant has stated that the Form H could not be filed due to some technical reasons. He is directed to do the needful within three days. The Registry is directed to accept the same.

List the matter on **08.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**